Paryavaran, Varn aur Jalvavah Purvabitan Munsalay
Abhishiktana

Naya Dillii, 31 Aapril, 2015


Unke Abhishiktana me, Prag 9 ke. Uchch (ii) ke prachet Pratnukh me "Poorn Varn ke abhishiktana abadhi" abhijan ke byaan par "Poorn Varn ke abhishiktana abadhi" Prachet rakh sakte hain.

[K. A. 13-11013/12/2013-Adhvik-II(1)(Bhata)]

Manoj Kumar Singh, Mansukh Naichuk

Diptpan: Mool niyam Bhata k. Raajparyavaran, Abhishiktana, Prag 11, Uchch (ii) me Abhishiktana

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st August, 2015

S.O. 2571(E).—In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, read with clause sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendment to the notification of the Government of India, Ministry of Environment, Forest & Climate Change dated the 14th September, 2006 published in the Gazette of India, Pat II, Section 3, sub-section (ii) extraordinary vide S.O. 1533 (E) dated the 14th September, 2006, namely:

In the said notification, in paragraph 9, in sub-paragraph (ii), in the first proviso, for the words “period of seven years”, the words “period of three years” shall be substituted.

[If No. J-11013/12/2013-1A-II (1) (part)]

MANOJ KUMAR SINGH, Jt. Secy.


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